

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 306
(IB)-55(ND)2018
New Cont. Petition-26/2023

IN THE MATTER OF:
Hari Kishan Sharma

... Applicant/Petitioner

Versus

AKME Projects Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 17.05.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the RP

: Adv. Abhishek Anand, Adv. Mohak Sharma, Adv.
Sajal Jain, Adv. Supriyo Banerjee

ORDER

Contempt Petition-26/2023: Issue notice to the Respondent returnable on 23.05.2023. The Applicant undertakes to serve the notice upon the Respondent by all modes viz., registered post, speed post, courier and E-mail ID. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice.

List the matter for physical hearing on 23.05.2023.

-Sd-

(L. N. GUPTA)
MEMBER (T)

-Sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)